

Rep. by Act.....56.....of 1974, S. 265, D

THE HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT ACT, 1964

No. 27 OF 1964

[30th September, 1964.]

An Act further to amend the High Court Judges (Conditions of Service) Act, 1954.

BE it enacted by Parliament in the Fifteenth Year of the Republic of India as follows:—

1. This Act may be called the High Court Judges (Conditions of Service) Amendment Act, 1964. Short title.

2. In section 14 of the High Court Judges (Conditions of Service) Act, 1954 (hereinafter referred to as the principal Act), in clause (b) of the first proviso, for the words "sixty years", the words, figures and letters "sixty-two years, and, in the case of a Judge holding office on the 5th day of October, 1963, sixty years" shall be substituted. Amendment of section 14.

3. After section 23B of the principal Act, the following section shall be inserted, and shall be deemed always to have been inserted, namely:— Insertion of new section 23C.

"23C: (1) In the calculation of service for pension of a Judge of the High Court of Jammu and Kashmir transferred to any other High Court, his service for pension as a Judge of the High Court of Jammu and Kashmir shall also be reckoned as service for pension under this Act. Special provision in respect of Judges transferred from the High Court of Jammu and Kashmir.

(2) In the calculation of the amount of leave at the credit of a Judge of the High Court of Jammu and Kashmir transferred to any other High Court, the amount of leave due to him as a Judge of the High Court of Jammu and Kashmir shall be added to the amount of leave at his credit under this Act."